HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-Bail App No. 14/2020 EMG-CrlM No. 14/2020

Mohd. Toyab

...Applicant(s)

Through:- Mr. Sunil Sethi, Sr. Advocate with

Mr. Waheed Choudhary, Advocate

V/S

U.T of J&K and others

...Non-applicant(s)

Through:-

**Coram:** 

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

**ORDER** 

EMG-Bail App No. 14/2020 & EMG-CrlM No. 14/2020 :

Learned Senior Counsel for the applicant had sought interim bail

on the grounds that the co-accused have been bailed out by the court of

learned Chief Judicial Magistrate, Poonch and that the Hon'ble Supreme

Court has passed certain directions for release of under-trials because of

COVID-19 pandemic. In addition to that the learned counsel had also made

submissions on the merits of the case.

The court after going through the application and considering

the arguments of the learned counsel is of the view that keeping in view the

allegations made out against the accused the notice is required to be given in

the first instance before the application is considered.

Issue notice to the respondents for filing detailed objections by

the next date.

Put up for consideration on 28.05.2020.

(PUNEET GUPTA)
JUDGE

Jammu 15.05.2020 Pawan Chopra